

1	2
West Bengal	6.92
Others	0.84
<b>Total</b>	<b>40.04</b>

(d) Yes, Sir.

(e) The Intensive Sericulture Development Project is being implemented only in West Bengal with an outlay of Rs. 9.66 Crores for the years 1985-86 to 1990-91.

(f) No, Sir.

(g) The State Government of West Bengal is already providing the necessary development support and there are at present 6,530 reeling units and 13,000 silk handlooms in the state. Further, a Weavers Service Centre is already functioning in the State.

#### **List of Scheduled Castes and Scheduled Tribes**

\*194. DR. BENGALI SINGH:  
SHRI SHEO SHARAN  
VERMA:

Will the minister of WELFARE be pleased to state:

(a) whether Government propose to include some more Castes in the list of Scheduled Castes/Scheduled Tribes;

(b) if so, whether all people belonging to one caste/tribe would be declared as Scheduled Caste/Tribe in all States/Union Territories as a result thereof;

(c) whether the percentage of reservation for Scheduled Castes/Scheduled Tribes is likely to be increased subsequently; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) This is under the consideration of the Government.

(b) According to the provisions of Articles 341 (1) and 342 (1) of the Constitution, the Scheduled Castes and Scheduled Tribes have to be specified in relation to a particular State/Union Territory separately.

(c) and (d). The question of any change in the percentage of reservation will arise only after the revision of the lists is completed.

#### **Development of Food Processing Industries**

\*195. SHRI KAILASH MEGHWAL: Will the minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have chalked out a strategy for export of processed food encompassing production of agricultural produces and cereal preparations as also their marketing to the ultimate consumer, if so, the details thereof;

(b) whether any scheme has been evolve for efficient production technology, innovative packaging, commercial advertisement and strengthening of appropriate distribution network; and

(c) if so, the details of the initiatives taken in this direction?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). The Ministry of Food Processing Industries has formulated developmental plan schemes for implementation during 1990-91. The Agricultural and Processed Food Products Export Development Authority under the Ministry of Commerce also prepares schemes for encouraging exports improving of packaging and improving of marketing etc., of agricultural and processed foods. The plan schemes of the Ministry of Food Processing Industries include those for assistance to State Governments' corpo-

rations/cooperative undertakings for setting up new integrated fruit and vegetable processing units as also assistance for modernisation, diversification and expansion etc. of the existing units, schemes of marketing assistance to cottage and small scale units in fruit and vegetable processing, scheme for development of infrastructure schemes for research and development and technology upgradation, schemes for modernisation in grain milling sector etc. These schemes are expected to provide the necessary growth to the food processing industries.

Apart from the developmental plan schemes, the Government provide certain incentives for the growth and development of the food processing industry, through fiscal measures from time to time.

#### **Assistance for Bhangi Kasht Mukti and removal of Untouchability Schemes**

\*196. SHRI VASANT SATHE: Will the minister of WELFARE be pleased to state:

(a) whether any assistance is provided by Government for schemes for Bhangi Kasht Mukti and Removal of Untouchability being implemented by Harijan Sewak Sangh;

(b) whether any decision has been taken to stop the assistance for these schemes and if so, the reasons therefor;

(c) whether there is any demand for reconsideration of the decision taken by Government in this regard; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (d). Grants of Voluntary Organisations for the Schemes of Bhangi Kasht Mukti Work and Removal of Untouchability have been stopped from the year 1990-91. The reasons for this decision is that the Government of India is implementing the centrally Sponsored Schemes on a Large Scale for Liberation of Scavengers as well as the implemen-

tation of the Protection of Civil Rights Act, 1955.

It was felt that the above two schemes for which grants have been stopped were of an educative nature in a very general way and had not made any concrete and clear impact and on the prevention of the problems.

The Harijan Sevak Sangh, Delhi alongwith other voluntary organisations has been in receipt of grants for both the above schemes upto the year 1989-90.

Suggestions were received for reconsideration of the above decision, but after reconsideration, no change in the decision has been found necessary.

#### **Completion of Irrigation Projects in States**

\*197. SHRI MAHENDRA SINGH MEWAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government are facing some difficulties with concerned State Governments in regard to timely execution of certain irrigation projects viz. Pipalda Lift Irrigation (Kota) Major Project, Parwati Canal Modernisation (Kota) Major Project, Jaisamand Modernisation (Udaipur) Major Project, Gambhiri Modernisation (Chittorgarh) Medium Project, Rajsamand (Udaipur) Medium Project, Chambal-issues involving Rajasthan, Madhya Pradesh and Mahi issues involving Rajasthan and Gujarat Governments;

(b) if so, the details thereof; and

(c) the time by which these projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). After completion of techno-economic appraisal Gambhiri Modernisation Project has been recommended to the Planning Commission